CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.428/TL/2025

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity

> Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a separate Transmission Licence to Mumbai Urja Marg Limited for implementation of an ISTS Project

under RTM Route.

Petitioner : Mumbai Urja Marg Limited (MUML)

: Maharashtra State Electricity Distribution Co. Ltd. and Ors. Respondents

Date of Hearing : 20.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Suparna Srivastava, Advocate, MUML

Ms. Arshiya, Advocate, MUML

Ms. Sunidhi Singh, Advocate, MUML Shri Aneesh Bajaj, Advocate, GETCO

Shri Swapnil Verma, CTUIL Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a separate Transmission Licence for implementation of Inter-State Transmission Project viz. 2 Nos. of 220 kV bays at Vapi-II S/s (MUML) for LILO of Chikhli - Vapi 220 kV S/C line at Vapi-II S/s, under the RTM route.

- The representative of the Respondent, CTUIL, submitted that CTUIL is in the process of issuing its recommendations under Section 15(4) of the Electricity Act, 2003.
- 3. Learned counsel for the Respondent, GETCO, sought liberty to file a reply in the matter.
- 4. Considering the submissions made by the parties, the Commission directed as under:
 - (a) Admit and issue notice to the Respondents.

- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.
- CTUIL to file on an affidavit within a week its recommendations under (c) Section 15(4) of the Act, and date of implementation of LILO of Chikhli - Vapi. An agreement that was signed between MUML and GETCO, with the date of implementation of bays under the RTM and LILO implemented by GETCO.
- 5. The matters will be listed for hearing on 24.6.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)